GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:5345 ANSWERED ON:27.04.2015 NON PAYMENT OF MINIMUM WAGES BY PRIVATE HOSPITALS Dhurve Smt. Jyoti

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether the Government has received any complaints/reports regarding exploitation of the staff including the nurses/technicians regarding payment of wages, grant of increments, Provident Fund and other such facilities in various private hospitals particularly in the National Capital Region of Delhi;

(b)if so, the details thereof along with the action taken/proposed to be taken by the Government; and

(c)the details of the method/criteria adopted by the said hospitals to grant increments to various employees including staff nurses along with the month of increments?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (c): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment under their respective jurisdictions. Nurses / technicians have not been included in the list of scheduled employment under the Central sphere.

However, complaints on denial of Provident Fund to employees working in hospitals in the National Capital Region of Delhi have come to the notice of Employees Provident Fund Organisation which are attended by the concerned field officials as per Employees' Provident Funds and Miscellaneous Provisions Act, 1952. The details are at Annexure.